

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 330/00704/2020

Allahabad this the 03rd day of December, 2020

Hon'ble Mr. Devendra Chaudhry, Member-A

Bharat Yadav Son of Sri Ram Surat Yadav, R/o Village and post Ghaghara, District Gorakhpur.

Applicant

By Advocate: Mr. Chandrika Prasad

Vs.

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Finance Controller and Chief Accounts Officer, North Eastern Railway, Gorakhpur.
3. Secretary, Finance Advisor and Chief Accounts Officer, North Eastern Railway, Gorakhpur.

Respondents

By Advocate: Mr. P.K. Rai

O R D E R

Shri Chandrika Prasad, learned counsel for the applicant and Shri Dharmendra Tiwari, holding brief of Shri Pramod Kumar Rai, learned counsel for the respondents, both are present in court. Hearing conducted through Video Conferencing.

The learned Counsel for the parties agreed that the audio and visual quality is proper.

2. Heard on the point of admission and perused the records available in the PDF.
3. At the very outset, learned counsel for the applicant submits that the applicant will be satisfied if a direction is given by this

Tribunal to decide his pending representation dated 15.02.2020 (Annexure A-5) in a time bound manner.

4. In view of the limited prayer as mentioned above, no fruitful purpose will be served in keeping this matter pending. Accordingly, the present O.A. is disposed of at the admission stage, with a direction to competent authority amongst the respondents, to decide the representation dated 15.02.2020 (Annexure A-5) of applicant by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order.

5. The order so passed, shall be communicated to the applicant by the respondents without any delay.

6. It is made clear that I have not expressed any view on merits of the case.

7. No order as to costs.

(Devendra Chaudhry)
Member-A

/M.M/